

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-531**  
IB-2083/ND/2019  
IA 687/2021  
IA/565/2021

**IN THE MATTER OF:**

M/s Modern Credit Pvt Ltd

V/s

M/s KPG International Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 7 IBC

**Order delivered on 08.04.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: ABHISHEK ANAND AND MADHAV NANDA, ADVOCATES FOR THE  
RESOLUTION APPLICANT, RP Sunil Kumar Agrawal alongwith Advocate  
Manoj Kumar Garg

For the Respondent

:

**ORDER**

**IA/687/2021:-**

Ld. Counsel for the RP informed, one of the creditor had moved before the Hon'ble NCLAT and Hon'ble NCLAT directed the NCLT not to pass final order in this matter till 05.05.2021. So, list this matter on **18.05.2021**.

**IA/565/2021:-**

None present on behalf of the respondent. Mr. Abhishek Anand has appeared on behalf of the Resolution Applicant and submitted that he has not received the copy of the application. The Petitioner/RP is directed to serve the copy of the application on the email Id of the Ld. Counsel for the Resolution



Chirag



Applicant during the course of the day and Ld. Counsel for the Resolution applicant is requested to share his email Id with the petitioner's counsel. List the matter on **18.05.2021**.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)